

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.101
CP(IB)/246(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Priti Bhupesh Shah
V/s
Layka Labs Limited

.....Applicant

.....Respondent

Order delivered on: 10/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Jaimin Dave, Advocate a. w. Ms. Hirva Dave,
Advocate
For the Respondent :Mr. Saurabh Soparkar, Senior Advocate a. w. Ms.
Dharmishta Raval, Advocate

ORDER

The matter was taken up at 11.35 am. Learned senior counsel for the Applicant was not available and learned counsel, Mr. Jaimin Dave requested for a pass over.

Learned senior counsel, Mr. Saurabh Soparkar for the respondent is available for argument.

Let this matter be heard at 12.30 pm.

In the second round, learned senior counsel for the applicant is not available. Hence, learned counsel, Mr. Jaimin Dave makes submissions on behalf of the applicant.

In compliance of order dated 24.04.2024, respondent has filed in support of the purshis, affidavit on 26.04.2024 vide Inward Diary No. D 3536, same is taken on record. The Applicant also filed counter affidavit on 29.04.2024 vide Inward Diary No. 3639 rejecting the offer of the Respondent.

Heard the both sides and perused the record.

Both sides may file their judgments in support of the matter within three days.

The order is reserved.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)